

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2018
ANSWERED ON-15/12/2021

COMPENSATION IN CASE OF DEATHS DUE TO ROAD ACCIDENTS

2018. SHRI SUSHIL KUMAR MODI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) whether it is a fact that on an average 1.50 lakh people per year have lost their lives in road accidents during last three years, if so, the State-wise details thereof;
- (b) whether Government proposes to provide any financial help to the families of deceased persons; and
- (c) the efforts being made by Government to curb these deaths, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) As per the information available with the Ministry, the total number of people who lost their lives in road accidents in the country during the last three years from 2018 to 2020 is an under :-

Year	Total number of Persons killed in road accidents
2018	151417
2019	151113
2020	131714

State/UT-Wise List of Road Accidents during the year 2018 to 2020

Sl. No.	States/UTs	State/UT-Wise Total Number of Persons Killed in Road Accidents during		
		2018	2019	2020
1	2	3	4	5
1	Andhra Pradesh	7556	7984	7039
2	Arunachal Pradesh	175	127	73
3	Assam	2966	3208	2629
4	Bihar	6729	7205	6699
5	Chhattisgarh	4592	5003	4606
6	Goa	262	297	223
7	Gujarat	7996	7390	6170
8	Haryana	5118	5057	4507
9	Himachal Pradesh	1208	1146	893
10	Jammu & Kashmir	984	996	728
11	Jharkhand	3542	3801	3044
12	Karnataka	10990	10958	9760
13	Kerala	4303	4440	2979
14	Madhya Pradesh	10706	11249	11141
15	Maharashtra	13261	12788	11569
16	Manipur	134	156	127

17	Meghalaya	182	179	144
18	Mizoram	45	48	42
19	Nagaland	39	26	53
20	Odisha	5315	5333	4738
21	Punjab	4740	4525	3898
22	Rajasthan	10320	10563	9250
23	Sikkim	85	73	47
24	Tamil Nadu	12216	10525	8059
25	Telangana	6603	6964	6882
26	Tripura	213	239	192
27	Uttarakhand	1047	867	674
28	Uttar Pradesh	22256	22655	19149
29	West Bengal	5711	5500	4927
30	Andaman & Nicobar Islands	19	20	14
31	Chandigarh	98	104	53
32	Dadra & Nagar Haveli	54	49	64
33	Daman & Diu	35	28	
34	Delhi	1690	1463	1196
35	Lakshadweep	1	0	0
36	Puducherry	226	147	145
Total		151417	151113	131714

(b) Provisions have been given in the Motor Vehicles Act, 1988 under section 161 (Special provisions as to compensation in case of hit and run motor accident), section 163 (Scheme for payment of compensation in case of hit and run motor accidents) and section 163A (Special provisions as to payment of compensation on structured formula basis).

(c) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below :-

i. Education:

- a. The Ministry implements a scheme for undertaking publicity measures and awareness campaigns on road safety to create awareness among road users through the electronic media, print media, NGOs etc.
- b. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- c. A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE).
- d. Education of general public on traffic rules and their applicability.

ii. Engineering (both of Roads and vehicles)

• Road engineering:

- a. High priority to identification and rectification of black spots (accident prone spots) on national highways.
- b. Road safety has been made an integral part of road design at planning stage.
- c. Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots.

- d. Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.
- Vehicle engineering:
 - a. Safety standards for automobiles have been improved in respect of Airbags, Anti-Breaking System (ABS), Tyres, Crash test, Whole Vehicle Safety Conformity of Production (WVSCoP).
 - b. Ministry has notified fitment of Speed Limiting devices on all transport vehicles.
 - c. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- iii. Enforcement
 - a. The recently passed motor vehicles (Amendment) Act, 2019 provides for strict enforcement through use of technology and further provides for strict penalties for ensuring strict compliance and enhancing deterrence for violation of traffic rules.
 - b. Issue of Guidelines for protection of Good Samaritans and draft rules as per MV (Amendment) Act, 2019 has been published.
- iv. Emergency care:
 - a. The Motor Vehicles (Amendment) Act, 2019 provides for a scheme for the cashless treatment of victims of the accident during the golden hour.
 - b. The National Highways Authority of India has made provisions for ambulances at all toll plazas on the completed corridor of National Highways.
 - c. Further, 297 ambulances have been upgraded to Basic Life Support as per AIS-125 and upgradation for the remaining is under process.
